



2026:AHC:20317

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1151 of 2026

Neeraj Kumar Shrivastav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Beerendra Pratap Singh, Indra Kumar Singh
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Beerendra Pratap Singh, learned counsel for the petitioner and Sri Jitendra Prasad, learned Standing Counsel, who appears for State-respondents.
2. The counsel for the rival parties have made a joint statement that they do not propose to file any further affidavits thus with the consent of the parties, writ petition is being decided at the fresh stage.
3. The case of the writ petitioner is that the writ petitioner was appointed on the post of office clerk in medical and health department in District Mathura and thereafter he was transferred to Hamirpur. The writ petitioner made a request letter before the respondents for transferring him back to Mathura on the ground that the wife of the writ petitioner possessed 65% disability. Since the claim was not acceded to so the writ petitioner preferred Writ-A No. 15636 of 2025 which was disposed of requiring the respondents to consider the claim of the writ petitioner and now the same has been rejected by the Director (Administration), Medical and Health, Government of U.P. at Lucknow on 02.01.2026.
4. Questioning the same, the writ petitioner has been filed the present writ petition.
5. Learned counsel for the writ petitioner has submitted that not only there are various posts lying vacant in Mathura but the wife of the writ petitioner is 65% disabled and further as per the Government order/ transfer policy, the writ petitioner is to be sent back to Mathura.

6. Learned Standing Counsel on the other hand submits that whatever might be the writ petitioner had been in Mathura for the past 23 years and so far as the issue relatable to the disability of the wife of the writ petitioner is concerned, the same is one of the factor but the same has been considered.

7. Learned counsel for the writ petitioner submits that now the next transfer session is to come so the writ petitioner to again approach the authority in that regard.

8. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

9. Considering the submissions of the rival parties without delving the matter any further, the interference to the order impugned is declined. However, it is left open for the writ petitioner to approach the authorities through proper channel for transfer to Mathura in the ensuing transfer sessions.

10. With the aforesaid observation, the writ petition is **disposed off**.

January 29, 2026
Ashu

(Vikas Budhwar,J.)